in the Supreme Court and the High Courts, training of the judicial officers, etc. In a separate exercise undertaken earlier, Government has implemented computerization of courts in the four metropolitan cities of Delhi, Mumbai, Chennai and Kolkata and courts in State capitals and cities that have seats of High Courts.

Achievements of Mediation and Conciliation Centre

- 1241. SHRI K.P.K. KUMARAN: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) the latest achievements of the first Mediation and Conciliation Centre in the country, started at the Madras High Court Campus last year;
- (b) whether as per initial reports, this Centre was successful though this concept has its origin in the western countries and is new to India;
- (c) if so, whether the Ministry would extend all encouragement by offering more facilities; and
- (d) whether in view of the fact that many a States are interested in starting such centres in their States to facilitate clearing of heavy backlog in their courts, the Centre will provide statutory patronage for such centres?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY):(a) The cases referred by the Madras High Court to the Tamil Nadu Mediation and Conciliation Centre, Chennai include personal and family matters, contracts and civil disputes, property and partition suits, company petitions and arbitration cases. Most of the cases are complex ones. Over 380 cases have been referred and the success rate in cases taken up for mediation is around 50%. The Centre has undertaken training programmes at the district courts level in Tamil Nadu and has also assisted other High Courts by training and helping them establish Mediation Centres. The Centre has so far trained 445 mediators in Tamil Nadu and other States. The Centre organized an all-India training for trainers in mediation which was held in Chennai in July 22-24, 2006. Training has been given to the lawyers of the Delhi High Court and of the Calcutta High Court. The Centre has also helped set up Delhi High Court's Mediation and Conciliation Centre. The Centre's team has also trained mediators of the Allahabad High Court and helped that court to set up its Mediation and Conciliation Centre. It has also taken the lead in establishing an Association of Indian Mediators.

- (b) Yes, Sir.
- (c) and (d) No such proposal has been received.

Appeals of Judgements of Fast Track Courts

- †1242. DR. PRABHA THAKUR: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether an appeal can be filed in High Courts against decisions of the Fast Track Courts;
- . (b) if so, whether there is any time limit in High Courts to dispose of such appeals; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY):(a) Yes, Sir.

- (b) No, Sir.
- (c) Does not arise.

Delimitation of Constituencies

- 1243. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether the process of delimitation of Assembly and Parliamentary Constituencies has been completed by the Delimitation Commission;
- (b) if not, the names of the States and Union Territories where the process has been completed and notifications issued by the Commission;
- (c) the status of progress with respect to other States and Union Territories:
- (d) whether the communities declared as Scheduled Tribes after the publication of 2001 census figures are going to get reserved seats in Assemblies and Parliament as required by the Constitution; and
- (e) whether any attempt was made to order a special census for these communities in order that these communities get reserved seats as per constitutional mandate?

[†]Original notice of the question was received in Hindi.